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Crl.A.No. 805 OF 2001
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Item 116 Court No. 11 SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 805/2001

Ravinder Singh @ Bittu Appellant

VERSUS

State of Maharashtra Responndent

(With Office Report)

Date : 08.11.2001 This matter was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE R.P. SETHI
HON'BLE MR. JUSTICE Y.K. SABHARWAL

For Appellant(s): Mr S Muralidhar, adv.

For Respondent(S): Mr SS Shinde, adv.
Mr SV Deshpande, adv.(NP)

UPON hearing counsel, the Court made the following
O R D E R

....L.....I.....T.....T.....T.....T.....T.....T..J
.SP2
Learned counsel for the parties submitted that the matter is not likely to be concluded today. As this Bench is not meeting tomorrow, the hearing of the appeal is adjourned.

.SP1
(DD JINDAL) (ANOOP KUMAR VERMA)
ASSISTANT REGISTRAR. COURT MASTER